COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 372 OF 2017

Dated: 21st March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Office of Chief Engineer, State Load Despatch Centre Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Mazag Andrabi

Counsel for the Respondent(s) : Mr. Manu Seshadri for R-2

ORDER

Admit.

Learned Counsel, Ms. Mazag Andrabi appearing for the appellant prays for four weeks' time to file rejoinder.

Submission made by the learned counsel for the appellant, as stated above, is placed on record.

Four weeks' time is granted to the Learned counsel for the appellant to enable her to take steps to file rejoinder on or before 19.04.2018, after serving copy on the other side.

List this matter on <u>16.05.2018</u>, as agreed by the learned counsel for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member